

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/020/72/2019**

**Dated: 24.01.2019**

BETWEEN

Kothapalli Nagamani,  
W/o. Late Kothapalli Veera Krishna Prasad,  
Aged about 55 years, Occ: Housewife,  
R/o. D.No.77-75-2B, Radha Nagar, Payakapuram,  
Near Govt. College,  
Vijayawada ó 520 015.

....Applicant

AND

1. Union of India rep. by  
Divisional Railway Manager,  
South Central Railway,  
Vijayawada.
2. The Senior Divisional Personnel Officer,  
DRM Compound, S.C. Railway,  
Vijayawada.

....Respondents

Counsel for the Applicant : Mr. J.M. Naidu  
Counsel for the Respondents : Mr. A.P. Lakshmi, SC for Railways

CORAM :

*Hon'ble Mr. Justice R. Kantha Rao, Judl. Member*  
*Hon'ble Mr. B.V. Sudhakar, Admn. Member*

**ORAL ORDER**

(Per Honøble Mr. Justice R. Kantha Rao, Judl. Member)

Heard Shri J.M. Naidu, learned counsel for the applicant and Smt.  
A.P. Lakshmi, learned Standing Counsel, who took Notice on behalf of the  
respondents.

2. The applicant was imposed with a minor penalty and was under suspension for some period during the course of inquiry. The applicant made a representation dated 23.4.2018 to treat the suspension period as `dutyø for all purposes including pensionery benefits and also to treat the same as qualifying service.

3. Having regard to the nature of the relief prayed for, we are inclined to dispose of the O.A., without going into the merits of the case. Therefore, the O.A. is disposed of at the stage of admission directing the respondents to dispose of the representation dated 23.4.2018 submitted by the applicant and pass appropriate orders within a period of eight weeks from the date of receipt of this order. There shall be no order as to costs.

**(B.V. SUDHAKAR)**  
**ADMN. MEMBER**

**(JUSTICE R. KANTHA RAO)**  
**JUDL. MEMBER**

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